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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 1160/2004

New Delhi, this the 12th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.SINGH, MEMBER (A)

Const. Kaptan Singh No.1900/PCR
Presently posted at:
Police Station Tuglak Road
New Delhi Distt., New Delhi
s/o Sh. Mool Chand
r/o Col Pura Road
Near Gautam Vidya Mandir School
Bharat Pur, Rajasthan. ... Applicant

(By Advocate: None)

Versus

1. Union of India through
its Secretary
Ministry of Home Affairs
North Block
New Delhi.
2. Commissioner of Police,
Delhi Police Head Quarters,
I.P. Estate, M.S.O. Building
New Delhi.
3. Addl. Commissioner of Police
Operational
Police Head Quarters
I.P.Estate, M.S.O. Building
New Delhi.
4. Addl. Dy. Commissioner of Police
Police Head Quarters
I.P.Estate, M.S.O. Building
New Delhi. ... Respondents

O R D E R (Oral)

Justice V.S. Aggarwal:-

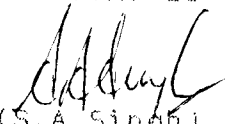
The applicant faced disciplinary proceedings. Against the penalty that was awarded, he had preferred an appeal and further a revision petition. Thereafter, he had preferred O.A.1383 of 2002. According to the applicant, on 24.2.2003 a direction was issued to pass a fresh appropriate order in this regard. According to the applicant, in pursuance of the order passed by this Tribunal, on 5.5.2003 the


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Additional Deputy Commissioner of Police had passed the impugned order which is being assailed.

2. The said order passed by the Additional Deputy Commissioner of Police, indeed is appealable. The applicant seemingly has not exhausted the said remedy and, therefore, he may exhaust the remedies available in law. Consequently, we are not delving into the merits of the matter. Subject to aforesaid, the O.A. is dismissed.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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